

the House do join in the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :— Shri Nathu Ram Ahirwar, Shri N. Anbuzechian, Shri K. Anirudhan, Shri Maganti Ankieendu, Shri B. N. Bhargava, Shri Bibhuti Mishra, Shri R. K. Birla, Shri C. Dass, Shri Devinder Singh, Shri Y. Gadlingana Goud, Shri V. N. Jadhav, Shri C. Janardhanan, Shri Dharani Dhar Jena, Shri Liladhar Kotoki, Shri G. Kuchelar, Hazi Lutfal Haque, Shri Yamuna Prasad Mandal, Shri Nihal Singh, Shri D. N. Patodia, Shri Rajdeo Singh, Shri Ram Charan, Shri Shambhu Nath, Shri Beni Shanker Sharma, Shri Janardan Jagannath Shinkre, Shri Chandra Sekhar Singh, Shri S. M. Solanki, Shri S. S. Syed, Shri Om Prakash Tyagi, Shri Prem Chand Verma, and Shri P. Govinda Menon.”

The motion was adopted.

12.55 hrs.

STATEMENT RE. GOVERNMENT REACTION TO RECOMMENDATIONS OF AD HOC JOINT COMMITTEE ON SALARY, ALLOWANCES AND OTHER AMENITIES TO MEMBERS OF PARLIAMENT—*contd.*

MR. DEPUTY-SPEAKER : Now, the hon. Minister of Parliamentary Affairs may read out the statement.

AN HON. MEMBER : He has already laid it on the Table of the House.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : It can be discussed in the evening.

MR. DEPUTY-SPEAKER : It has already been said that the statement will be circulated to Members and I would permit questions to be put in the evening. The hon. Minister is prepared to read it out. Therefore, there is no question about it now.

SHRI K. NARAYANA RAO (Bobbili) : Earlier he could not read it out because of the noise, but now the Opposition Members are making it an alibi and are asking him to read it out. This should not be allowed now.

MR. DEPUTY-SPEAKER : Now, the hon. Minister.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : As the House is aware, on 15th December, 1967, Shri Panna Lal Barupal introduced a bill in Lok Sabha to amend the Salaries and Allowances of Members of Parliament Act, 1954. This Bill came up for consideration on 26th April, 1968. After discussion, the question of providing further amenities and facilities to Members of Parliament was referred to a Joint Committee of the two Houses to be nominated by the Speaker of Lok Sabha and the Chairman of Rajya Sabha, for examination and report. This Joint Committee presented its Report to the House on 7th August, 1968.

The Business Advisory Committee for Lok Sabha in its meeting held on 20th August, 1961, expressed the view that before the Report was discussed by the House, it might be first considered by the General Purposes Committee.

The General Purposes Committee met on 15th November, 1969 and decided to postpone the consideration of the Report till the next session of the Lok Sabha (Budget Session 1969). Subsequently the General Purposes Committee met on 12th March, 1969 and recorded the following minutes :

“The Committee felt that the said Joint Committee had already submitted their Report to Parliament and it should now be left to Government to formulate their proposals in respect of the matters dealt with in that Report and bring them before the House.”

[Shri Raghuramaiah]

In view of the above decision of the General Purposes Committee the Government has since considered the Report of the Joint Committee, and have decided as under :

Telephone facilities :

It has been decided that a Member will be allowed one free telephone at his permanent residence or at a place in the constituency as may be selected by him. The place selected must be within the area of operation of existing telephone exchange. This will be in addition to the residential telephone at present provided in Delhi or New Delhi under the Housing and Telephone Facilities (Members of Parliament) Rules, 1956. A maximum of 5400 local calls per year will also be allowed free of charge.

It has also been decided that the free limit may be increased from 3600 to 5400 local calls per year for the residential telephone at present in Delhi or New Delhi under the said Rules.

The Joint Committee on Members' Salaries & Allowances will be requested to amend the Housing & Telephone Facilities (Members of Parliament) Rules accordingly.

Medical facilities :

It has been decided that following the procedure in the existing rules which provide for certification by the Director-General of Health Services a Member can get treatment in any hospital run by the State or Central Government or aided by such Government. Bills for such treatment will be reimbursed according to the existing rules which require certificates from Director-General of State Health Services or other prescribed authorities. Reimbursement will also be subject to the existing rules as to what items are admissible and what items are not.

Air travel facilities :

It has been decided that in addition to the present facilities for air travel provided under the Act, a Member may undertake journeys to any part of the country by Air provided he pays the difference between 1st class Railway fare and the air fare for the destination.

Implementation of this requires amendment of the Salaries and Allowances of Members of Parliament Act, 1954. A Bill to this effect has been prepared and will be introduced in Parliament.

Foreign Exchange for travel abroad :

The recommendation to increase the present foreign exchange limit of Rs. 6,000/- to Rs. 9,000/- has been accepted.

Income-tax :

The proposal to open an Income Tax Cell in Parliament House has already been accepted and implemented.

Airlifting of dead bodies of sitting Members of Parliament :

The existing orders already provide for transportation of the dead body of a sitting Member of Parliament at Government expense by normal commercial flights. Where a chartered flight is availed of for transporting the dead body of a Member instead of a commercial flight, the relations of the deceased Member have to pay the difference. In additions to these arrangements, it has now been decided to make provision for transport of dead bodies by rail or road and where necessary by sea, at normal commercial rates at Government expense. In the event of a special charter, Government would pay the charges at normal commercial rates, and the relations of the deceased Member will be expected to pay the difference.

Daily Allowance :

Keeping in view a number of other miscellaneous recommendations made by the Joint Committee, specially those suggested unanimously, and at the same time keeping in view the practical, administrative and other difficulties upon an *ad-hoc* increase in the daily allowance of Members from the present figure of Rs. 31/- to Rs. 51/-.

13 hrs.

श्री रवि राय (पुरी) : हम लोगों की यह सिफारिश नहीं थी। आप लोगों की सिफारिश थी। हमारी सिफारिश नहीं थी।

SHRI RAGHU RAMAIAH : Let him not Partake of it.

AN HON. MEMBER : Let him not draw it.

SHRI RAGHU RAMAIAH : This enhancement shall be given effect to from 16th May, 1969.

This also requires amendment of the Salaries and Allowances of Members of Parliament Act, 1954. The necessary provision to this effect has been made in the Bill already which I have already stated will be introduced in Parliament.

SHRI S. M. BANERJEE : On a point of order, Sir,

MR. DEPUTY-SPEAKER : The House stands adjourned till 2 p. m.

13 01 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair.*]

SHRI BAL RAJ MADHOK : (South Delhi) : Sir, I have been receiving telephonic messages from Srinagar for the last two-three days saying that in the Regional Engineering College there, the National Flag was hurled down by certain unruly and anti-social elements and the boys protested against that. Some of them went on hunger strike and the College is closed. It is understood that the Principal of the College is in league with these elements. This is not the first incident in that College. Last year also it happened. Through you, Sir, I want to draw the attention of the Education Minister to this and I hope he will look into the matter so that the boys who are very much agitated can rejoin their classes.

SHRI S.M. BANERJEE *rose* :

MR. DEPUTY-SPEAKER : No. You are not amenable to any discipline. I am sorry I have to say that. I won't allow you. I am calling Shri Limaye,

SHRI S.M. BANERJEE (Kanpur) : Sir, during the national mourning period, a party was given to Shri Patil and about 200 Members of Parliament attended it. This was during the national mourning period... (*Interruptions*)

MR. DEPUTY-SPEAKER : You are relying on newspaper report.

SHRI S. M. BANERJEE : No, Sir. This is true.

SHRI BAL RAJ MADHOK : I think they are wrongly informed.

SHRI S. M. BANERJEE : You kindly take your seat so that I can explain. Sir, this has not been denied. Only somebody said : "I have not given dinner". That is not the thing. At 12, Akbar Road, a party was given (*Interruption*). National mourning was given upto the 15th and all the Embassies had cancelled their parties. I want an investigation into this. Cabinet Minister went there and other Congress Members went there... (*Interruption*).

SHRI VIKRAM CHAND MAHAJAN (Chamba) : Is this a matter to be discussed in the House. After All, it was a private party.

MR. DEPUTY-SPEAKER : If there was a private party during the National mourning period, it was bad. I do not know the facts.

SHRI VIKRAM CHAND MAHAJAN : These are private parties... (*Interruptions*)

SHRI MANUBHAI PATEL (Dabhoi) : Nobody was invited. Those who went there had, of course, had it.

SHRI VIKRAM CHAND MAHAJAN : It is question of principle...

MR. DEPUTY-SPEAKER : Even on a question of principle, you cannot brush

[Mr. Deputy Speaker]

aside. We do not know whether there was invitation or not. This matter is over. Shri Madhu Limaye.

SHRI VIKRAM CHAND MAHAJAN : Can private functions be discussed in this House? That is point. I want a ruling from you on this.

MR. DEPUTY-SPEAKER : I have not permitted any discussion.

SHRI VIKRAM CHAND MAHAJAN : If it is not permitted, why should the time of the Parliament be wasted on such discussions?

SHRI MANUBHAI PATEL : Today Shri Fernandes and myself took lunch together. Was it a party?

श्री सरजू पांडेय : (गाजीपुर) : सिर्फ मिनिस्टर से बयान दिलवा दीजिए कि यह सच है या झूठ है।

श्री झारखंडे राय (घोसी) : यह सत्य है या असत्य है शुक्ला जी यह बता दें।

THRI S. M. BANERJEE : There was a furore in the other House and there members are not directly elected. How is it that we cannot discuss anything here... (Interruptions).

MR. DEPUTY-SPEAKER : Let us take credit that this House behaves with better restraint.

SHRI S. M. BANERJEE : This House is much more vigilant, whether it be Shri S. K. Patil or anybody else.

MR. DEPUTY-SPEAKER : Let him not be over-vigilant.

SHRI S. M. BANERJEE : It is a shame on the Congress Party.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : उपाध्यक्ष महोदय, वहां दारू भी चली थी।

SHRI VIKRAM CHAND MAHAJAN : I never said so. He is unnecessarily creating this controversy...

MR. DEPUTY-SPEAKER : Let him not get involved in it.

SHRI VIKRAM CHAND MAHAJAN : I said In which party is he not there? It is just like asking 'Are you beating your wife? You should say 'Yes' or 'No'

SHRI MADHU LIMAYE (Monghyr) : For his information I may tell him that he has no wife;

14.11 hrs.

MOTIONS RE. CITIZENSHIP (AMENDMENT) RULES

SHRI MADHU LIMAYE : (Monghyr) : I beg to move :

- (1) "This House resolves that in pursuance of sub-section (4) of section 18 of the Citizenship Act, 1955, the following modifications be made in the Citizenship (Amendment) Rules, 1968, published in the Gazette of India by Notification No. GSR. 2029, dated the 23rd November, 1968 and laid on the Table on the 6th December, 1968, namely :

in rule 2, in Form XIII for 'oath of allegiance', wherever they occur, substitute 'oath of allegiance to the Constitution'.

"This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

- (2) "This House resolves that in pursuance of sub-section (4) of section 18 of the Citizenship Act, 1955, the following modifications be made in the Citizenship (Amendment) Rules 1968, published in the Gazette of India by Notification No. GSR. 2029, dated the 23rd November, 1968 and laid on the Table on the 6th December, 1968, namely :

in rule 2, in Form XIII, after 'established' insert 'uphold the sovereignty and integrity of India'.